

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 409
(IB)-548/ND/2020

IN THE MATTER OF:

R.R. Distributors Pvt. Ltd.

Vs.

M/s Kanodia Technoplast Ltd.

....Applicant

....Respondent

Order under Section 9 of IBC.

Order delivered on 12.11.2021

Coram:

MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)

MR. NARENDER KUMAR BHOLA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :

For the Respondent :

Mr. Arpit Gupta
Mr. Anand Shankar Jha
Mr. Girish Bhardwaj

ORDER

In IB No. 1008/ND/2020 and IB No. 548/ND/2021, it is being stated by the Learned proxy counsel for the applicant that the main counsel's daughter has expired and that's why he is not available.

In IB No. 548/ND/2020 and IB No.1007/ND/2020, Pleadings are complete

In IB No. 1008/ND/2020, Learned Counsel for the respondent states that reply has been filed, but the same is not reflected on the e-portal. Learned Counsel for the respondent is directed to bring the same on record.

In IB No. 656/ND/2021, Learned Counsel for the respondent states that notice has been received on 09th November 2021. Hence, reply could not be filed. Learned Counsel for the respondent seeks adjournment for filing reply. Let reply be filed within two weeks, with copy in advance to the other. Rejoinder, if any be filed within one week thereafter, with copy in advance to the other side.

Taking note of the fact that main counsel is not available in certain matters, hence matter is fixed for 17.12.2021.

SD/-
NARENDER KUMAR BHOLA
MEMBER (T)

SD/-
DHARMINDER SINGH
MEMBER (J)

Vaishali - 12.11.2021